GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO.453

TO BE ANSWERED ON THE 15TH SEPTEMBER, 2020

WRONGFUL CLAIM OF ORGANIC PRODUCE

453. SHRI UTTAM KUMAR REDDY NALAMADA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) the number of cases of agricultural produce from India claimed to be organic and proving to be otherwise upon testing;

(b) the details of action taken against those making such fraudulent claims, including the number of cases filed, the status of these cases and the punishments given on conviction; and

(c) the steps being taken by the Government to ensure that such fraudulent practices are stopped?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): No such case has been brought to the notice of the Government. Transparent mechanism of monitoring is in place to prevent any fraudulent claims of organic farming under both National Programme for Organic production (NPOP) and Participatory Guarantee system (PGS) as these systems operate through transparent online platforms of TRACENET and PGS Portal respectively.

Food Safety and Standards (Organic Foods) Regulations, 2017 are notified by Food Safety Standards Authority of India (FSSAI) to ensure integrity of the Organic Food products, and help in controlling unscrupulous practices in the market
